

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 4/MP/2017**

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the Petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited (MPL)

Respondents : BSES Rajdhani Power Limited (BRPL) and Anr.

**Petition No. 5/MP/2017**

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the Petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited (TPDDL) and Anr.

Date of Hearing : 5.3.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Shreshth Sharma, Advocate, MPL  
Shri Brain Moses, Advocate, BRPL  
Ms. Ranjana Roy Gawai, Advocate, TPDDL  
Ms. Vasudha Sen, Advocate, TPDDL  
Shri Chaitanya, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Kartikey Tripathi, TPDDL

**Record of Proceedings**

Learned counsel for BRPL submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the Petitioner did not object the same. Accordingly, the Commission adjourned the matters.

2. Learned counsel for the Petitioner requested for a week's time to file its rejoinder to the amended reply filed by the Respondent, BRPL. Request was allowed by the Commission. Accordingly, the Commission directed the Petitioner to file its rejoinder by 17.3.2020.



3. The Petitions shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

